

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/MP/2015

Subject : Petition praying for appropriate directions restraining the Respondent from recovering the Energy Charge Rate strictly in terms of the Tariff Regulations framed by this Hon'ble Commission.

Date of hearing : 12.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : TATA Power Delhi Distribution Limited

Respondents : NTPC Limited and another

Parties present : Shri Alok Shankar, Advocate, TPDDL
Shri Sumit Sachdev, TPDDL
Ms. Shimpy Mishra, TPDDL
Shri Farrukh Aamir, TPDDL
Shri Deep Rao Palepu, Advocate, NTPC
Shri Abhey Kumar, MPL
Shri Shubhayu Sanyal, MPL
Shri Aveek Chatterjee, MPL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

During the hearing, the learned counsel for the respondent, NTPC prayed for grant of time to file its reply in the matter. This was not objected to by the learned counsel for the petitioner.

2. The representative of the respondent, Maithon Power Limited submitted that reply has been filed in the matter.

3. The Commission allowed the prayer of the respondent, NTPC and directed to file its reply on or before 3.6.2016, with advance copy to the petitioner, who may file its rejoinder, if any, by 13.6.2016.

4. The matter shall be listed for hearing on 7.7.2016. The parties shall ensure the completion of pleadings within the due dates mentioned above. No adjournment shall be granted for any reason what so ever.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)